

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 90/TT/2024

Subject : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from the COD to 31.3.2024 for the transmission asset, namely, 1x500 MVA, 400/220 kV ICT (3rd) at 400/220 kV Sohawal (PG) Sub-station under “1x500 MVA, 400/220 kV ICT Augmentation (3rd) at Sohawal (PG) under System Strengthening”.

Date of Hearing : **8.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others

Parties Present : Shri V. C. Sekhar, PGCIL

Record of Proceedings

The Petitioner’s representative submitted that the present Petition had been filed for the determination of transmission tariff from the COD to 31.3.2024 for the transmission asset, namely, 1x500 MVA, 400/220 kV ICT (3rd) at 400/220 kV Sohawal (PG) Sub-station under “1x500 MVA, 400/220 kV ICT Augmentation (3rd) at Sohawal (PG) under System Strengthening”. He further submitted that none of the Respondents had filed their reply in the matter.

2. None was present on behalf of the Respondents despite notice.
3. After hearing the Petitioner’s representative, the Commission directed the Respondents to file their respective replies to the Petition, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.
4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

